

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 24/82-ALC4/2011 MEETING DATE : 13.09.2011

The Meeting No.24/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 13.09.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri M. Mitra, Dy. DCGI, Office of DCGI
2. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Jasbir Singh, Consultant, Department of C&PC
5. Shri Pramod Bharti, Asstt. Director, DC(MSME)
6. Shri D.N. Mathur, Pharmexcil
7. Shri D. Dwarkanath, Dy. DGFT
8. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.23/82 dated 06.09.2011 were ratified by the Committee.

Case No.B-254	M/S Parabolic Drugs Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00802/AM10/DES-III
Meeting Date:13.09.2011	RA F.No.05/24/040/00383/AM10
Adv.Lic.No.0510253942 dated 04.12.2009	
Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing. It was, therefore, decided to give one more opportunity of personal hearing to the firm for 27.09.2011. Accordingly, the case was deferred for 04.10.2011.	

Case No.B-255	M/S Porus Laboratories Pvt. Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00888/AM11/DES-III F.No.01/82/050/01478/AM11/DES-III F.No.01/82/050/01717/AM11/DES-III F.No.01/82/050/00611/AM12/DES-III
Meeting Date:13.09.2011	RA F.No.09/24/040/00274/AM11 RA F.No.09/24/040/00457/AM11 RA F.No.09/24/040/00536/AM11 RA F.No.09/24/040/00133/AM12
Adv.lic.No.0910043692 dated 28.09.2010 Adv.lic.No.0910045121 dated 12.01.2011 Adv.lic.No.0910045740 dated 28.02.2011 Adv.lic.No.0910047479 dated 05.07.2011	
Committee considered case as per agenda. Shri Namala, Director of the company appeared before the company for personal hearing. He explained that they have sought import of Activated Carbon for purification	

against four advance authorizations and he submitted production and consumption data certified by Central Excise Authority certifying the consumption of Activated Carbon to the extent of 0.483 kg/kg of export product.

After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to allow import of Activated Carbon to the extent of 0.483 kg/kg of export product without any other change in the earlier decision of NC.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-256	M/S Navin Fluorine International Ltd.				
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00909/AM09/DES-III				
Meeting Date:13.09.2011	RA F.No.03/95/040/00339/AM09				
Adv.Lic.No.0310483194 dated 21.08.2008					
Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 30.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Meta-Amino Benzo Trifluoride Purity 100%	1 kg	1.	Meta Amino Benzo Trifluoride	1.01 kg	
RA concerned may take further necessary action as per above decision of NC.					

Case No.B-257	M/S Navin Fluorine International Ltd.			
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00701/AM09/DES-III			
Meeting Date:13.09.2011	RA F.No.03/95/040/00154/AM09			
Adv.Lic.No.0310474030 dated 10.06.2008				
Committee considered case as per agenda and in light of earlier decision taken in 18/82 meeting held on 03.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Amino Benzo Tri Fluoride NLT 99.9%	1 kg	1.	Ortho Amino Benzotrifluoride NMT 99.5%	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-258	M/S Auctus Pharma Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00879/AM10/DES-III
Meeting Date:13.09.2011	RA F.No.09/70/040/00176/AM10
Adv.Lic.No.0910040573 dated 08.01.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as “Pentoprazole Sulfide (OR) 5-(Difluoro	

Methoxy)-2-[[[(3,4-Dimethoxy-2-Pyridinyl(Methyl)thio)-1H Benzimidazole” without any other change in the earlier decisions of NC.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-259	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00471/AM12/DES-III
Meeting Date:13.09.2011	RA F.No.09/24/040/00227/AM11
Adv.Lic.No.09100466589 dated 02.05.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item No.5 to read as “Methyl Iodide” and to revise its quantity to 0.61 kg/kg of export product without any other change in the decision taken in 16/82 meeting held on 19.07.2011.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-260	M/S Vijayasri Organics Ltd.			
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00643/AM10/DES-III			
Meeting Date:13.09.2011	RA F.No.09/24/040/00240/AM10			
Adv.Lic.No.0910039761 dated 29.10.2009				
Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their O.M. No.35011/71/2008-PI-III dated 30.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)	1kg.	1.	(+)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%	2.18 kg kg
		2.	Methylene Dichloride	5.00 kg
		3.	Pyridine	3.48 kg
		4.	Sodium Borohydride (SBH)	0.317 kg
		5.	Methanol	2.60 kg
		6.	D-Tartaric Acid	1.06 kg
		7.	Dimethyl Formamide (DMF)	0.433 kg
		8.	2,5 Diamino 4,6 Dihydroxypyrimidine (DADHP)	1.638 kg
		9.	Toluene	1.76 kg
		10.	Propionic Acid	1.35 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-261	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/162/01029/AM11/DES-III F.No.01/82/162/01030/AM11/DES-III F.No.01/82/162/01031/AM11/DES-III F.No.01/82/162/01032/AM11/DES-III F.No.01/82/162/01036/AM11/DES-III F.No.01/82/162/01037/AM11/DES-III F.No.01/82/162/01038/AM11/DES-III F.No.01/82/162/01039/AM11/DES-III F.No.01/82/162/01040/AM11/DES-III F.No.01/82/162/01041/AM11/DES-III F.No.01/82/162/01042/AM11/DES-III F.No.01/82/162/01043/AM11/DES-III F.No.01/82/162/01044/AM11/DES-III
Meeting Date:13.09.2011	
Adv.Lic.No.09100466589 dated 02.05.2011	
Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.	

Case No.B-262	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.24/12	F.No.01/82/162/00152/AM12/DES-III F.No.01/82/162/00153/AM12/DES-III F.No.01/82/162/00154/AM12/DES-III F.No.01/82/162/00155/AM12/DES-III F.No.01/82/162/00156/AM12/DES-III F.No.01/82/162/00157/AM12/DES-III F.No.01/82/162/00158/AM12/DES-III F.No.01/82/162/00159/AM12/DES-III F.No.01/82/162/00160/AM12/DES-III F.No.01/82/162/00161/AM12/DES-III F.No.01/82/162/00162/AM12/DES-III F.No.01/82/162/00163/AM12/DES-III F.No.01/82/162/00164/AM12/DES-III F.No.01/82/162/00165/AM12/DES-III F.No.01/82/162/00166/AM12/DES-III F.No.01/82/162/00167/AM12/DES-III F.No.01/82/162/00168/AM12/DES-III F.No.01/82/162/00169/AM12/DES-III F.No.01/82/162/00170/AM12/DES-III
Meeting Date:13.09.2011	
Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.	

Case No.B-263	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.24/12	F.No.01/82/162/01092/AM12/DES-III F.No.01/82/162/01093/AM12/DES-III

	F.No.01/82/162/00171/AM12/DES-III F.No.01/82/162/00172/AM12/DES-III F.No.01/82/162/00173/AM12/DES-III F.No.01/82/162/00174/AM12/DES-III F.No.01/82/162/00175/AM12/DES-III F.No.01/82/162/00176/AM12/DES-III F.No.01/82/162/00177/AM12/DES-III F.No.01/82/162/00178/AM12/DES-III F.No.01/82/162/00179/AM12/DES-III F.No.01/82/162/00180/AM12/DES-III F.No.01/82/162/00182/AM12/DES-III F.No.01/82/162/00183/AM12/DES-III F.No.01/82/162/00184/AM12/DES-III F.No.01/82/162/00185/AM12/DES-III F.No.01/82/162/00186/AM12/DES-III F.No.01/82/162/00187/AM12/DES-III F.No.01/82/162/00188/AM12/DES-III F.No.01/82/162/00189/AM12/DES-III F.No.01/82/162/00190/AM12/DES-III F.No.01/82/162/00191/AM12/DES-III F.No.01/82/162/00192/AM12/DES-III F.No.01/82/162/00193/AM12/DES-III F.No.01/82/162/00194/AM12/DES-III
Meeting Date:13.09.2011	
Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.	

Case No.B-264	M/S Camphor & Allied Products Ltd
Norms Committee Meeting No.24/AM12	F.No.01/82/050/01154/AM11/DES-III
Meeting Date:13.09.2011	RA F.No.03/94/040/00534/AM11
Adv.Lic.No.0310592694 dated 16.09.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Camphor Technical" without any other change in the decision taken in 39/82 meeting held on 28.12.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-265	M/S Merck Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00950/AM11/DES-III
Meeting Date:13.09.2011	RA F.No.03/95/040/00409/AM10
Adv.Lic.No.0310540425 dated 06.10.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the uom of Acetone from kg to liter without any other change in the decision taken in 46/82 meeting held on 09.02.2010.	

RA concerned may take further necessary action as per above decision of NC.

Case No.B-266	M/S Camphor & Allied Products Ltd
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00714/AM11/DES-III F.No.01/82/050/00962/AM11/DES-III F.No.01/82/050/01525/AM11/DES-III
Meeting Date:13.09.2011	RA F.No.03/94/040/00299/AM11 RA F.No.03/94/040/00509/AM11 RA F.No.03/94/040/00840/AM11
Adv.Lic.No.0310581965 dated 02.07.2010 Adv.Lic.No.0310591338 dated 07.09.2010 Adv.Lic.No.0310608725 dated 30.12.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Astrolide Pure" without any other change in the earlier decisions.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-267	M/S Euromed Health Pvt. Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/050/00712/AM11/DES-III
Meeting Date:13.09.2011	RA F.No.35/24/040/00018/AM11
Adv.Lic.No.3510030697 dated 21.06.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for production and consumption data certified by Central Excise Authority certifying the consumption of imported and indigenous inputs. Accordingly, the case was deferred for 11.10.2011.	

Case No.B-268	M/S GVS Labs.			
Norms Committee Meeting No.24/AM12	F.No.01/82/162/00397/AM12/DES-III F.No.01/82/162/00396/AM12/DES-III			
Meeting Date:13.09.2011	RA F.No.03/94/040/01305/AM06 RA F.No.03/94/040/01137/AM06			
Adv.Lic.No.0310368505 dated 24.02.2006 Adv.Lic.No.0310363042 dated 13.01.2006				
Committee considered case as per agenda and in light of earlier decision taken in 44/11 meeting held on 01.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
<u>Advance licence No.0310368505 dated 24.02.2006</u>				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clavumoccid 125 Oral Suspension 60 ml Bottles containing 80% Amoxicilline	46000 Nos.	1.	80% Amoxicilline Trihydrate & 20% Clavulanate Potassium) (Mixed Powder Form)	86.1695 kg.

Trihydrate and 20% Clavulanate Potassium)				
<u>Advance licence No.0310363042 dated 13.01.2006</u>				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clavumoccid 250 Oral Suspension 60 ml Bottles containing 80% Amoxicilline Trihydrate and 20% Clavulanate Potassium)	23000 Nos.	1.	80% Amoxicilline Trihydrate & 20% Clavulanate Potassium) (Mixed Powder Form)	86.1695 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-269	M/S Medreich Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/050/01543/AM11/DES-III
Meeting Date:13.09.2011	RA F.No.07/24/040/00433/AM11
Adv.Lic.No.0710076954 dated 27.01.2011	
Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.	

Case No.A-30	M/S Camlin Fine Chemicals Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/162/00471/AM12/DES-III
Meeting Date:13.09.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information from the firm:-	
1. Details of manufacturing process with chemical equations. 2. Molecular Formula. 3. Molecular weight. 4. Yield obtained at each stage of manufacturing process. 5. Production and consumption data certified by C.A. for the last three years.	
Accordingly, case was deferred for 11.10.2011.	

Case No.C-52	M/S Alkem Laboratories Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/162/01131/AM11/DES-III
Meeting Date:13.09.2011	
Committee considered case as per agenda and decided to remind the firm to furnish production and consumption data certified by Central Excise Authority and also to remind Pharmexcil to furnish All Industry data. Accordingly, case was deferred for 11.10.2011.	

Case No.C-53	M/S Shasun Pharmaceuticals Ltd.
Norms Committee Meeting No.24/AM12	F.No.01/82/162/01146/AM11/DES-III
Meeting Date:13.09.2011	
Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.	

1	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:27.09.2011
Decision :Committee decided to call for the firm for personal hearing on 27.09.2011. The representative of Department of C&PC (Petrochemicals Division) may also be requested to attend the meeting. Accordingly, case was deferred for 27.09.2011.				

2	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Rejected
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details vide letter dated 23.07.2010, but no reply has been received and norms can not be fixed in the absence of required information. Accordingly, it was decided to reject the case.				
RA concerned may take further necessary action as per above decision of NC.				

3	Case No.:30/4/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved																						
	HQ File :01/82/050/00081/AM12/	RLA File :09/24/040/00330/AM10/	Lic.No/Date:0910042634 07.07.2010																							
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/68/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																										
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Description of import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">5-O-Trityl Thymidine</td><td rowspan="5">1kg.</td><td>1.</td><td>Beta Thymidine</td><td>0.507 kg</td></tr> <tr> <td>2.</td><td>Trityl Chloride</td><td>0.583 kg</td></tr> <tr> <td>3.</td><td>Triethylamine</td><td>0.757 kg</td></tr> <tr> <td>4.</td><td>1,4-Dioxane</td><td>1.94 kg</td></tr> <tr> <td>5.</td><td>Toluene</td><td>2.32 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Description of import item	Qty. allowed	5-O-Trityl Thymidine	1kg.	1.	Beta Thymidine	0.507 kg	2.	Trityl Chloride	0.583 kg	3.	Triethylamine	0.757 kg	4.	1,4-Dioxane	1.94 kg	5.	Toluene	2.32 kg
Export product	Export Qty.	Sl.No.	Description of import item	Qty. allowed																						
5-O-Trityl Thymidine	1kg.	1.	Beta Thymidine	0.507 kg																						
		2.	Trityl Chloride	0.583 kg																						
		3.	Triethylamine	0.757 kg																						
		4.	1,4-Dioxane	1.94 kg																						
		5.	Toluene	2.32 kg																						

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:11.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.			

5	Case No.:56/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/01404/AM11/	RLA File :03/95/040/00392/AM11/	Lic.No/Date:0310589566 26.08.2010	Defer Date:27.09.2011
	Decision :Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010	Defer Date:27.09.2011
	Decision : Committee decided to call for the firm for personal hearing on 27.09.2011. The representative of Department of C&PC (Petrochemicals Division) may also be requested to attend the meeting. Accordingly, case was deferred for 27.09.2011.			

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Case No.:28/4/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved	
HQ File :01/82/050/00079/AM12/	RLA File :22/24/040/00056/AM11/	Lic.No/Date:2210010630 16.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 06.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefpirome Sulphate for Injections (Sterile)	1 Kg.	1.	Cefpirome Sulphate Non Sterile	0.86 kg
		2.	Sodium Carbonate	0.17 kg
		3.	Acetic Acid	2.27 kg
		4.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.0019 kg
		5.	Carbon DC-Ecoantiromos	0.083 kg
		6.	Acetone	2.295 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:31/4/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00082/AM12/	RLA File :04/24/040/00218/AM11/	Lic.No/Date:0410119146 24.11.2010	Defer Date:11.10.2011
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 11.10.2011.			

9	Case No.:20/47/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/01610/AM11/	RLA File :09/24/040/00230/AM11/	Lic.No/Date:0910044835 21.12.2010	Defer Date:11.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.			

10	Case No.:8/44/82-ALC4/2010	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/01507/AM11/	RLA File :03/94/040/00811/AM11/	Lic.No/Date:0310612024 20.01.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/345/2011-PID dated 12.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Leuprolide	1 gm.	1.	Boc-Arg(Hcl)-OH	3.53 gms
		2.	Boc-Pro-OH	1.669 gms
		3.	Fmoc-Leu-OH	3.77 gms
		4.	Fmoc-D-Leu-OH	3.76 gms
		5.	Fmoc-Tyr(tBu)-OH	3.67 gms
		6.	Fmoc-Ser(tBu)-OH	3.18 gms
		7.	Fmoc-Trp-OH	3.04 gms
		8.	Fmoc-His(Trt)-OH	4.41 gms
		9.	Cesium Carbonate	1.637 gms
		10.	Merrifield Resin	2.547 gms.
		11.	Pyroglutamic Acid (Pglu-OH)	1.10 gms
		12.	Hydroxybenzotriazole (HOBt)	35.31 gms
		13.	Diisopropylcarbodiimide (DIPCDI)	12.56 ml
		14.	Diethyl Ether Dried	932.584 ml
		15.	Piperidine	55.45 ml
		16.	Tri fluoroacetic Acid (TFA)	70.38 ml
		17.	Diisopropylethylamine (DIEA)	8.53 ml
		18.	Ethyl Alcohol	696.629 ml
		19.	Kromasil	2.00 gms

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:35/44/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/01534/AM11/	RLA File :09/24/040/00421/AM11/	Lic.No/Date:0910045225 25.01.2011	Defer Date: 11.10.2011
	Decision : Committee decided to call from the firm production and consumption data for the export product Methyl-2-(2-Chloro-5-Propionyl Phenyl) Acetate certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.			

12	Case No.:3/4/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00054/AM12/	RLA File :04/24/040/00291/AM11/	Lic.No/Date:0410121620 14.02.2011	Defer Date: 11.10.2011
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 11.10.2011.			

13	Case No.:4/3/82-ALC4/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00004/AM12/	RLA File :03/94/040/01005/AM11/	Lic.No/Date:0310616177 15.02.2011	Defer Date: 11.10.2011
	Decision :Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

14	Case No.:11/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00211/AM12/	RLA File :09/24/040/00499/AM11/	Lic.No/Date:0910045601 18.02.2011	Defer Date:27.09.2011
	Decision :Committee decided to defer case for 27.09.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:12/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00212/AM12/	RLA File :09/24/040/00485/AM11/	Lic.No/Date:0910045600 18.02.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/393/2009-PI-(Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lopinavir (TPA Route)	1 Kg.	1.	(2S)-(1-Tetrahydro Pyrimid-2-Only)-3-Methyl Butanoic Acid (TPA)	1.161 kg
		2.	Triphosgene	0.715 kg
		3.	Tetrahydrofuran	5.25 kg

4.	2,6-Dimethoxy Phenol	0.618 kg
5.	Sodium Borohydride	0.89 kg
6.	Dimethyl formamide	2.48 kg
7.	Methylene Di Chloride	9.62 kg
8.	Methane Sulfonic Acid	2.485 kg
9.	Iso Propyl Alcohol	1.07 kg
10.	1,2-Dimethoxy Ethane	29.38 kg
11.	Methyl Tertiary Butyl Ether	2.86 kg
12.	Methanol	7.62 kg
13.	(L)-Pyroglu Tamic Acid	0.57 kg

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:13/8/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved	
	HQ File :01/82/050/00213/AM12/	RLA File :09/24/040/00532/AM11/	Lic.No/Date:0910045591 18.02.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 04.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Benzepiril Hcl	1 Kg.	1.	R-2-Hydroxy-4-Phenyl Butyric Acid Ethyl Ester	0.9091 kg
			2.	N-Nitrobenzene Sulfonyl Chloride	1.00 kg
			3.	N,N-Carbonyldimidazole	0.45 kg
			4.	S-3-Amino-2,3,4,5-tetrahydro-2-oxo—1H-Benzazepine-1-acetic acid tert. Butyl ester	0.8873 kg
			5.	Sodium Borohydride	0.32 kg
			6.	Methylene Chloride	17.54 kg
	RA concerned may take further necessary action as per above decision of NC.				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benazepril Hcl	1 Kg.	1.	R-2-Hydroxy-4-Phenyl Butyric Acid Ethyl Ester	0.9091 kg
		2.	N-Nitrobenzene Sulfonyl Chloride	1.00 kg
		3.	N,N-Carbonyldimidazole	0.45 kg
		4.	S-3-Amino-2,3,4,5-tetrahydro-2-oxo—1H-Benzazepine-1-acetic acid tert. Butyl ester	0.8873 kg
		5.	Sodium Borohydride	0.32 kg
		6.	Methylene Chloride	17.54 kg

RA concerned may take further necessary action as per above decision of NC.

17	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:11.10.2011
	Decision :Committee decided to defer case for 11.10.2011 for comments of Department of Bio-technology.			

18	Case No.:29/8/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00229/AM12/	RLA File :03/94/040/01012/AM11/	Lic.No/Date:0310620022 08.03.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:9/4/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00060/AM12/	RLA File :03/95/040/01000/AM11/	Lic.No/Date:0310620783 11.03.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

20	Case No.:30/8/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00230/AM12/	RLA File :03/94/040/01136/AM11/	Lic.No/Date:0310623342 25.03.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:15/19/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00529/AM12/	RLA File :09/24/040/00597/AM11/	Lic.No/Date:0910046128 29.03.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:16/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00530/AM12/	RLA File :09/24/040/00314/AM11/	Lic.No/Date:0910046126 29.03.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:13/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00064/AM12/	RLA File :09/24/040/00594/AM11/	Lic.No/Date:0910046274 06.04.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:15/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00066/AM12/	RLA File :09/24/040/00604/AM11/	Lic.No/Date:0910046277 06.04.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:18/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES	Meet No/Date:24/82-ALC4/2011	Status:Case
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	LIMITED (FORMERLY JUBILANT	13.09.2011	Deferred
HQ File :01/82/050/00069/AM12/	RLA File :05/23/040/00380/AM11/	Lic.No/Date:0510287716 07.04.2011	Defer Date:11.10.2011
Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/82/2010-Ch.II dated 19.07.2011, has called for the following information from the firm which has not been received:- 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yields obtained in each step. 3. Printed technical literature in support of yield obtained in each step supported with authentic technical literature and norms claimed. 4. CA certificate regarding past three years production and corresponding consumption of different raw materials. 5. Central Excise data. It was decided to remind the firm to furnish the above information. Accordingly, case was deferred for 11.10.2011.			

26	Case No.:19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/82/2010-Ch.II dated 19.07.2011, has called for the following information from the firm which has not been received:- 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yields obtained in each step. 3. Printed technical literature in support of yield obtained in each step supported with authentic technical literature and norms claimed. 4. CA certificate regarding past three years production and corresponding consumption of different raw materials. 5. Central Excise data. It was decided to remind the firm to furnish the above information. Accordingly, case was deferred for 11.10.2011.			

27	Case No.:33/4/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved																		
	HQ File :01/82/050/00084/AM12/	RLA File :09/24/040/00599/AM11/	Lic.No/Date:0910046300 08.04.2011																			
	Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">2-Chloro Thioxanthane (CTX)</td><td rowspan="4">1 Kg.</td><td>1.</td><td>4-Chlorothiophenol</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>2-Chlorobenzonitrile</td><td>0.94 kg</td></tr> <tr> <td>3.</td><td>Dimethyl Sulfoxide</td><td>1.54 kg</td></tr> <tr> <td>4.</td><td>Poly Phosphoric Acid</td><td>3.517 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Chloro Thioxanthane (CTX)	1 Kg.	1.	4-Chlorothiophenol	1.00 kg	2.	2-Chlorobenzonitrile	0.94 kg	3.	Dimethyl Sulfoxide	1.54 kg	4.	Poly Phosphoric Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
2-Chloro Thioxanthane (CTX)	1 Kg.	1.	4-Chlorothiophenol	1.00 kg																		
		2.	2-Chlorobenzonitrile	0.94 kg																		
		3.	Dimethyl Sulfoxide	1.54 kg																		
		4.	Poly Phosphoric Acid	3.517 kg																		

28	Case No.:45/4/82-ALC4/2011	Party Name:UNI WORLD PHARMA PVT LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00096/AM12/	RLA File :03/95/040/00014/AM12/	Lic.No/Date:0310625967 11.04.2011	

Decision : Committee considered case as per agenda and observed that the NOC for import of "HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)" has been received from Ministry of Environment & Forests vide their O.M. No.11/10/2011-OC dated 13.09.2011.

Committee after detailed deliberations and in light of earlier decision taken in 4/82 meeting held on 26.04.2011 and 13/12 meeting held on 28.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg
		2.	50 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	16.76 gm.
Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 50 mcl Aerosol valves	1 No.	1.	Sulbutamol	20.00 mg
		2.	Ipratropium Bromide	4.00 mg
		3.	19 ml Aluminium Can	As per packing policy
		4.	63 mcl Aerosol valve	
		5.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		6.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	16.76 mg
Budesonide 100 mcg inhaler (200MD) with 50 mcl Aerosol valves	1 No.	1.	Budesonide	20.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	16.76 mg
Budesonide 200 mcg inhaler (200MD) with 50 mcl Aerosol valves	1 No.	1.	Budesonide	40.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant	16.76 mg

(1,1,1,2,3,3,3-Heptafluoropropane gas)

RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas.

29	Case No.:48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:11.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.			

30	Case No.:49/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00100/AM12/	RLA File :09/24/040/00564/AM11/	Lic.No/Date:0910046383 13.04.2011	Defer Date:11.10.2011
	Decision :Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:33/12/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00366/AM12/	RLA File :08/24/040/00002/AM12/	Lic.No/Date:0810098227 13.04.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:27.09.2011
	Decision : Committee decided to defer case for 27.09.2011 for comments of DC(MSME).			

33	Case No.:11/19/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00525/AM12/	RLA File :09/24/040/00019/AM12/	Lic.No/Date:0910046428 21.04.2011	
	Decision :Committee considered case as per agenda. Shri Namala, Director of the company appeared before the Committee for personal hearing and explained the case. He informed the Committee that the purity of export product is 99% whereas the purity of import item is 2%.			
After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(2-(3-(2-(7-Chloro-2-Quinoliny)Ethenyl Phenyl)-3-Hydroxy Propyl)Phenyl)-2-Propanol	1 Kg.	1.	2-(2-(3-(2-(7-Chloro-2-Quinoliny)Ethenyl Phenyl)-3-Hydroxy Propyl)Phenyl)-2-Propanol (Crude)	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:23/12/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00356/AM12/	RLA File :03/94/040/00084/AM12/	Lic.No/Date:0310628617 28.04.2011	

Decision : Committee considered case as per agenda and observed that the NOC for import of "HFA-134A Gas (1,1,1,2 Tetrafluoroethane) (HFA-134 A Propellant) has been received from Ministry of Environment & Forests vide their O.M. No.11/10/2011-OC dated 28.06.2011.

Committee after detailed deliberations and in light of earlier decision taken in 35/82 meeting held on 25.11.2008 and 13/12 meeting held on 28.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.76 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.76 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing

				policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	21.12 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.

Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust	As per packing

			covers/caps fitting to 19ml Aluminium Can	policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) Propolen Gas by M/S Cipla Ltd vide their O.M. No.11/10/2008-OC dated 28.07.2008.

The above norms have been ratified by NC subject to the following conditions:-

1. The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
2. The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

35	Case No.:20/12/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00353/AM12/	RLA File :03/94/040/00095/AM12/	Lic.No/Date:0310628898 29.04.2011	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Florfenicol Oral Powder 50%/Florfenox 50% Premix (per pack 10 kg)	1 pack of 10 kg	1.	Florfenicol	5.05 kg

RA concerned may take further necessary action as per above decision of NC.

36	Case No.:4/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00204/AM12/	RLA File :09/24/040/00606/AM11/	Lic.No/Date:0910046587 02.05.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/	Lic.No/Date:0910046598 03.05.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:22/12/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00355/AM12/	RLA File :03/94/040/00101/AM12/	Lic.No/Date:0310629181 03.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DOP vide their U.O. No.35011/101/2008-PI-III dated 03.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml	As per packing policy

			Aluminium Can	
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.76 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.76 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	21.12 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy

100mcg (300MD)) with 40 mcl Aerosol Valve)		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.76 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.

Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) Propolen Gas by M/S Cipla Ltd vide their O.M. No.11/10/2008-OC dated 28.07.2008.

The above norms have been ratified by NC subject to the following conditions:-

3. The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
4. The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

40	Case No.:18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date: 11.10.2011
	Decision :Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:3/8/82-ALC4/2011	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00203/AM12/	RLA File :03/95/040/00084/AM12/	Lic.No/Date:0310629782 05.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

42	Case No.:13/12/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00346/AM12/	RLA File :03/95/040/00091/AM12/	Lic.No/Date:0310629593 05.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

43	Case No.:20/16/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00478/AM12/	RLA File :09/24/040/00007/AM12/	Lic.No/Date:0910046649 05.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

44	Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:16/16/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00474/AM12/	RLA File :09/24/040/00070/AM12/	Lic.No/Date:0910046668 06.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:15/16/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00473/AM12/	RLA File :09/24/040/00035/AM12/	Lic.No/Date:0910046677 09.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:42/8/82-ALC4/2011	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00242/AM12/	RLA File :05/23/040/00366/AM11/	Lic.No/Date:0510290205 10.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:5/12/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
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	HQ File :01/82/050/00338/AM12/	RLA File :03/95/040/00067/AM12/	Lic.No/Date:0310630428 10.05.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:14/12/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00347/AM12/	RLA File :03/95/040/00098/AM12/	Lic.No/Date:0310630420 10.05.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:29/12/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00362/AM12/	RLA File :22/24/040/00096/AM11/	Lic.No/Date:2210011304 10.05.2011	Defer Date:11.10.2011
	Decision :Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

54	Case No.:31/12/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00364/AM12/	RLA File :22/24/040/00097/AM11/	Lic.No/Date:2210011303 10.05.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

55	Case No.:50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date:11.10.2011
	Decision :Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:28/12/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00361/AM12/	RLA File :22/24/040/00006/AM12/	Lic.No/Date:2210011337 12.05.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

57	Case No.:30/12/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00363/AM12/	RLA File :22/24/040/00007/AM12/	Lic.No/Date:2210011338 12.05.2011	Defer Date: 11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

58	Case No.:17/16/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:11.10.2011
	Decision :Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:37/12/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00370/AM12/	RLA File :22/24/040/00008/AM12/	Lic.No/Date:2210011350 13.05.2011	Defer Date: 11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

60	Case No.:32/12/82-ALC4/2011		Party Name:SAURAV CHEMICALS LTD,		Meet No/Date:24/82-ALC4/2011 13.09.2011		Status:Case Approved	
	HQ File :01/82/050/00365/AM12/		RLA File :22/24/040/00009/AM12/		Lic.No/Date:2210011368 20.05.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 06.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Dexketoprofen Trometamol		1 kg	1.	Ketoprofen		1.700 kg	
			2.	N-Octyl-D-Glucamine		0.46 kg		
RA concerned may take further necessary action as per above decision of NC.								

61	Case No.:44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date: 11.10.2011

Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.

62	Case No.:14/11/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00328/AM12/	RLA File :09/24/040/00106/AM12/	Lic.No/Date:0910046965 01.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.			

64	Case No.:38/12/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00371/AM12/	RLA File :09/24/040/00113/AM12/	Lic.No/Date:0910046991 03.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.			

65	Case No.:22/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00480/AM12/	RLA File :22/24/040/00013/AM12/	Lic.No/Date:2210011461 03.06.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

66	Case No.:23/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00481/AM12/	RLA File :22/24/040/00012/AM12/	Lic.No/Date:2210011462 03.06.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

67	Case No.:34/12/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00367/AM12/	RLA File :03/94/040/01112/AM11/	Lic.No/Date:0310634571 06.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

68	Case No.:10/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00524/AM12/	RLA File :09/24/040/00128/AM12/	Lic.No/Date:0910047036 07.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:21/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00479/AM12/	RLA File :22/24/040/00015/AM12/	Lic.No/Date:2210011478 08.06.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

71	Case No.:25/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00483/AM12/	RLA File :22/24/040/00016/AM12/	Lic.No/Date:2210011477 08.06.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

72	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

73	Case No.:18/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00532/AM12/	RLA File :09/24/040/00527/AM11/	Lic.No/Date:0910047090 10.06.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

74	Case No.:31/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00545/AM12/	RLA File :09/24/040/00575/AM11/	Lic.No/Date:0910047086 10.06.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

75	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC (Petrochemicals Division).			

77	Case No.:26/16/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00484/AM12/	RLA File :22/24/040/00018/AM12/	Lic.No/Date:2210011505 14.06.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

79	Case No.:24/16/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA	Meet No/Date:24/82-ALC4/2011	Status:Case
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		LTD	13.09.2011	Deferred
	HQ File :01/82/050/00482/AM12/	RLA File :22/24/040/00020/AM12/	Lic.No/Date:2210011512 15.06.2011	Defer Date:11.10.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing and have sought another date for the same. It was, therefore, decided to give one more opportunity for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

80	Case No.:14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:20/19/82-ALC4/2011	Party Name:AVON ORGANICS LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00534/AM12/	RLA File :09/24/040/00136/AM12/	Lic.No/Date:0910047133 15.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:11.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 11.10.2011.			

83	Case No.:23/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00537/AM12/	RLA File :09/24/040/00105/AM12/	Lic.No/Date:0910047123 15.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:24/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00538/AM12/	RLA File :09/24/040/00125/AM12/	Lic.No/Date:0910047121 15.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

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85	Case No.:13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:5/19/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00519/AM12/	RLA File :03/94/040/00258/AM12/	Lic.No/Date:0310636879 17.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:36/19/82-ALC4/2011	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00550/AM12/	RLA File :34/24/040/00020/AM12/	Lic.No/Date:3410030669 22.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:15/20/82-ALC4/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00577/AM12/	RLA File :13/24/040/00013/AM12/	Lic.No/Date:1310035747 22.06.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/6/2010/Ch.II dated 12.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Brom Dichlor Benzol (BDB) (1-Bromo-3,4-Dichlorobenzene)	1 Kg.	1.	Bromine
				Qty. allowed 1.116 kg
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:17/20/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
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		LTD)		
	HQ File :01/82/050/00579/AM12/	RLA File :03/95/040/01042/AM11/	Lic.No/Date:0310637757 22.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

91	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:2/16/82-ALC4/2011	Party Name:WOCKHARDT LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved										
	HQ File :01/82/050/00460/AM12/	RLA File :03/95/040/00192/AM12/	Lic.No/Date:0310639497 30.06.2011											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns</td><td>1 Kg.</td><td>1.</td><td>Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns</td><td>1.01 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed										
Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg										
	RA concerned may take further necessary action as per above decision of NC.													

93	Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:9/16/82-ALC4/2011	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00467/AM12/	RLA File :05/23/040/00121/AM12/	Lic.No/Date:0510295547 04.07.2011	

Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 41/82 meeting held on 11.01.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Total Quantity
Digoxin	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:31/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00489/AM12/	RLA File :05/24/040/00115/AM12/	Lic.No/Date:0510295736 05.07.2011	Defer Date:11.10.2011
Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.				

96	Case No.:32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:11.10.2011
Decision :Committee decided to call from the firm Certificate of Analysis in respect of export product and Certificate of Analysis in respect of import item from the foreign supplier. Accordingly, case was deferred for 11.10.2011.				

97	Case No.:14/20/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00576/AM12/	RLA File :03/95/040/00228/AM12/	Lic.No/Date:0310640699 06.07.2011	Defer Date:11.10.2011
Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.				

98	Case No.:34/16/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00492/AM12/	RLA File :03/95/040/01038/AM11/	Lic.No/Date:0310641073 07.07.2011	Defer Date:11.10.2011
Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.				

99	Case No.:35/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00493/AM12/	RLA File :05/24/040/00121/AM12/	Lic.No/Date:0510295990 07.07.2011	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 20.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is				

lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
T-3811A05 Intermediate for Quinolone (Garenoxacin) Ethyl 7-Bromo-1-Cyclopropyl-8-Difluoromethoxy)-4-OXO-1,4-Dihydro-3-Quinolonecarboxylate	1 Kg.	1.	3-Hydroxy Benzoic Acid	0.782 kg
		2.	Liquid Bromine	1.653 kg
		3.	Tertiary Butylamine	1.532 kg
		4.	Toluene	4.88 kg
		5.	Dimethyl Formamide	1.68 kg
		6.	Cyclohexane	2.893 kg
		7.	Ethyl 3,3 Dimethyl Acrylate	0.554 kg
		8.	Trimethylamine	0.518 kg
		9.	Cyclopropylamine	0.259 kg
		10.	Iso Propyl Alcohol	1.53 kg
		11.	Methanol	1.288 kg
		12.	Dimethyl Sulphoxide	5.749 kg
		13.	Acetone	2.041 kg

RA concerned may take further necessary action as per above decision of Norms committee.

100	Case No.:28/19/82-ALC4/2011		Party Name:R L FINE CHEM		Meet No/Date:24/82-ALC4/2011 13.09.2011		Status:Case Approved	
	HQ File :01/82/050/00542/AM12/		RLA File :07/24/040/00109/AM12/		Lic.No/Date:0710080465 07.07.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Doxilamine Succinate BP/USP		1 Kg.	1.	2 Acetyl Pyridine	0.58 kg		
			2.	Tetrahydrofuran	1.03 kg			
	RA concerned may take further necessary action as per above decision of NC.							

101	Case No.:37/16/82-ALC4/2011	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00495/AM12/	RLA File :03/95/040/00244/AM12/	Lic.No/Date:0310641314 08.07.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

102	Case No.:2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
			Lic.No/Date:0310643597	

HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	21.07.2011	Defer
Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			Date:11.10.2011

103

Case No.:44/19/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved	
HQ File :01/82/050/00558/AM12/	RLA File :05/24/040/00145/AM12/	Lic.No/Date:0510297774 27.07.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 11.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lorazepam	1 Kg.	1.	2-Amino-2,5-Dichloro Benzophenone	1.60 kg
		2.	Acetone	2.67 kg
		3.	Activated Carbon	0.0687 kg
		4.	Chloro Acetaldehyde Dimethyl Acetal (CADMA)	0.82 kg
		5.	Cyclohexane	1.71 kg
		6.	Isopropyl Alcohol	1.91 kg
		7.	Methylene Chloride	7.74 kg
		8.	Methanol	6.16 kg
		9.	Toluene	1.11 kg
RA concerned may take further necessary action as per above decision of Norms committee.				

104	Case No.:47/19/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00561/AM12/	RLA File :04/24/040/00104/AM12/	Lic.No/Date:0410126561 28.07.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

105	Case No.:1/20/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00562/AM12/	RLA File :03/95/040/00340/AM12/	Lic.No/Date:0310645502 01.08.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

106	Case No.:2/20/82-ALC4/2011	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved
	HQ File :01/82/050/00563/AM12/	RLA File :03/95/040/00310/AM12/	Lic.No/Date:0310645518	

01.08.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2011/Ch.II dated 08.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sulfo Tobias Acid Purity 97% Min.	1 Kg.	1.	Sulfo Tobias Acid	1.100 kg

RA concerned may take further necessary action as per above decision of NC.

107	Case No.:3/20/82-ALC4/2011		Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.		Meet No/Date:24/82-ALC4/2011 13.09.2011		Status:Case Approved	
	HQ File :01/82/050/00564/AM12/		RLA File :03/95/040/00334/AM12/		Lic.No/Date:0310645530 01.08.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2008/Ch.II dated 12.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Tri Butyl Tin Chloride		1 Kg.	1.	Tetra Butyl Tin (TBT) Crude	0.852 kg		
			2.	Tin Ingots (Min. Purity 99.50%)	0.092 kg			
RA concerned may take further necessary action as per above decision of NC.								

108	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

109	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

110	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

111	Case No.:4/24/82-ALC4/2011		Party Name:PARABOLIC DRUGS LTD.,		Meet No/Date:24/82-ALC4/2011 13.09.2011		Status:Case Approved	
	HQ File :01/82/050/00665/AM12/		RLA File :05/24/040/00051/AM12/		Lic.No/Date:0510298299 01.08.2011			
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Ampicillin Sodium Sterile + Sulbactam Sodium Sterile (2:1)		1 Kg.	1.	Ampicillin Sodium Sterile	0.666 kg		
			2.	Sulbactam Sodium Sterile	0.333 kg			
	RA concerned may take further necessary action as per above decision of NC.							

112

Case No.:18/20/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Approved	
HQ File :01/82/050/00580/AM12/	RLA File :03/94/040/00157/AM12/	Lic.No/Date:0310645895 03.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI-(Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxynitrile	1 Kg.	1.	Lyophilised Enzyme Powder (CDX403)	0.012 kg
		2.	Ethyl 4 Chloro Aceto Acetate	1.039 kg
		3.	D-Glucose (Dextrose)	0.451 kg
		4.	Lyophilised Enzyme Powder (CDX014)	0.005 kg
		5.	Lyophilised Enzyme Powder (CDX-901)	0.004 kg
		6.	NADP-SP B-Nicotinamide-Adenine Dinucleotide Phosphate Oxidized Form, Monosodium M Salt (B-NADP+,B-Tan+,Coenzyme-II)	0.001 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.			

114	Case No.:20/20/82-ALC4/2011	Party Name:SONKAMAL ENTERPRISES PVT	Meet No/Date:24/82-ALC4/2011	Status:Case
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	LTD.	13.09.2011	Approved	
HQ File :01/82/050/00582/AM12/	RLA File :03/95/040/00307/AM12/	Lic.No/Date:0310646054 03.08.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenol	300 MT	1.	Phenol	300 MT
		2.	MS/GI Drums	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

115	Case No.:5/24/82-ALC4/2011	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00666/AM12/	RLA File :03/95/040/00398/AM12/	Lic.No/Date:0310650902 30.08.2011	Defer Date: 11.10.2011
	Decision : Committee decided to defer case for 11.10.2011 for comments of Department of C&PC.			

116	Case No.:6/24/82-ALC4/2011		Party Name:WOCKHARDT LIMITED		Meet No/Date:24/82-ALC4/2011 13.09.2011		Status:Case Approved	
	HQ File :01/82/050/00667/AM12/		RLA File :03/95/040/00421/AM12/		Lic.No/Date:0310650940 30.08.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import item	Qty. allowed		
	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns		1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg		
RA concerned may take further necessary action as per above decision of NC.								

117	Case No.:14/16/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:24/82-ALC4/2011 13.09.2011	Status:Case Deferred
	HQ File :01/82/050/00472/AM12/	RLA File :05/24/040/00087/AM12/	Lic.No/Date:0510293897	Defer

20.06.2011

Date: 11.10.2011

Decision : Committee decided to defer case for 11.10.2011 for comments of Department of Pharmaceuticals.